



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ५७]

सोमवार, नोव्हेंबर २०, २०२३/कार्तिक २९, शके १९४५

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असाधारण क्रमांक १०१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay City Civil Court (Amendment) Act, 2023 (Mah. Act No. XLVI of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLVI OF 2023.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 20th November 2023.)

An Act further to amend the Bombay City Civil Court Act, 1948.

Bom.
XL of
1948.

WHEREAS it is expedient further to amend the Bombay City Civil Court Act, 1948, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Bombay City Civil Court (Amendment) Short title. Act, 2023.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

- Amendment of section 3 of Bom. XL of 1948. **2.** In section 3 of the Bombay City Civil Court Act, 1948 (hereinafter referred to as “the principal Act”),—
- (i) for the words “, not exceeding rupees one crore in value, ” the words “, not exceeding rupees ten crore in value, ” shall be substituted ;
- (ii) the proviso shall be deleted.
- Amendment of section 4A of Bom. XL of 1948. **3.** In section 4A of the principal Act, in sub-section (1), for the words, figures and brackets “section 4 of the Bombay City Civil Court (Amendment) Act, 2012” the words, figures and brackets “section 2 of the Bombay City Civil Court (Amendment) Act, 2023” shall be substituted.
- Power to remove difficulty. **4.** (1) If any difficulty arises in giving effect to the provisions of the Bombay City Civil Court Act, 1948, as amended by this Act, the State Government may, as occasion arises, by an order published in the *Official Gazette*, do anything, not inconsistent with the provisions of the Bombay City Civil Court Act, 1948, as amended by this Act, which appears to it to be necessary or expedient for the purpose of removing the difficulty :
- Provided that, no such order shall be made after the expiry of a period of two years from the date of commencement of this Act.
- (2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.

Bom.
XL of
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